





Sr. No.	Date	Orders
		<p data-bbox="414 302 670 347">% 19.11.2004</p> <p data-bbox="414 380 1101 425">Present: Mr J.R. Goel for the Appellant.</p> <p data-bbox="414 470 718 515">+ <u>ITA 684/2004</u></p> <p data-bbox="414 593 1532 896">Following the decision of the Supreme Court in the case of <u>Smt Amiya Bala Paul v. CIT: 282 ITR 407</u>, the Tribunal has disposed of the appeal. We find no substantial question of law and, hence, the appeal is dismissed.</p> <p data-bbox="1109 918 1404 1019"> CHIEF JUSTICE</p> <p data-bbox="1005 1041 1500 1142"> BADAR DURREZ AHMED, J</p> <p data-bbox="422 1153 782 1232">November 19, 2004 sd</p>